

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-75/98/7015/A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Thaneswar Kalita,  
Member, MACT-3,  
Kamrup (M), Guwahati.

Dated Guwahati the 26<sup>th</sup> November, 2019.

Sub: Earned Leave.

Ref:- Your letter No MACT No. III /2019/660 dtd. 22.11.2019.

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave for 18 (eighteen) days w.e.f. 26.11.2019 to 13.12.2019 (suffixing holidays 14.12.2019 & 15.12.2019 being 2<sup>nd</sup> Saturday and Sunday), along with station leave permission from the morning of 26.11.2019 till the morning of 16.12.2019, subject to your submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati along with application for earned leave in prescribed format.

Further, the Presiding officer, STAT, Assam & Member, MACT, No. 1, Karmup (M), Guwahati has been directed to remain in charge of both MACT No. 2 and MACT No. 3.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

7018

Memo NO.HC.VII-75/98/7016-A, dated dtd. 26.11.19

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Presiding officer, STAT, Assam & Member, MACT, No.1, Karmup (M).
3. ✓ The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

Pdas